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PART IV—Bills introduced in the West Bengal Legislative Assembly; Reports of Select Committees presented or to be presented to that Assembly; and Bills published before introduction in that Assembly.

GOVERNMENT OF WEST BENGAL

LAW DEPARTMENT

Legislative

NOTIFICATION

No. 1144-L.—2nd July, 2014.—The Governor having been pleased to order, under rule 66 of the

Rules of Procedure and Conduct of Business in the West Bengal Legislative Assembly, the publication of the following Bill, together with the Statement of Objects and Reasons which accompanies it, in the *Kolkata Gazette*, the Bill and the Statement of Objects and Reasons are accordingly hereby published for general information:—

Bill No. 14 of 2014

**THE WEST BENGAL STATE HOMOEOPATHIC
HEALTH SERVICE (AMENDMENT) BILL, 2014.**

**A
BILL**

to amend the West Bengal State Homoeopathic Health Service Act, 2002.

WHEREAS it is expedient to amend the West Bengal State Homoeopathic Health Service Act, 2002, for the purposes and in the manner hereinafter appearing;

West Ben. Act X
of 2002.

It is hereby enacted in the Sixty-fifth Year of the Republic of India, by the Legislature of West Bengal, as follows:—

Short titles and commencement.

1. (1) This Act may be called the West Bengal State Homoeopathic Health Service (Amendment) Act, 2014.

(2) It shall come into force on such date as the State Government may, by notification in the *Official Gazette*, appoint.

*The West Bengal State Homoeopathic Health Service
(Amendment) Bill, 2014.*

(*Clauses 2-4.*)

Amendment of
Section 7 of
West Ben. Act X
of 2002.

Substitution of
new section for
section 14.

2. In section 7 of the West Bengal State Homoeopathic Health Service Act, 2002 (hereinafter referred to as the principal Act), for the words 'the Homoeopathy (Minimum Standards of Education) Regulations, 1983,' the words 'the Homoeopathy Central Council (Minimum Standards Requirement of Homoeopathic Colleges and Attached Hospitals) Regulations, 2013,' shall be substituted.

3. For section 14 of the principal Act, the following section shall be substituted:—

"Recruitment to 14. (1) Recruitment to the post of Lecturer in the West
State Homoeopathic Bengal Homoeopathic Education Service shall be made
Health Service. through the West Bengal Health Recruitment Board, in such manner as may
be prescribed by the Homoeopathy Central Council (Minimum Standards
Requirement of Homoeopathic Colleges and Attached Hospitals) regulations,
2013:

Provided that the recruitment to the post of Lecturer in the West Bengal Homoeopathic Education Service shall be made giving preference to the persons who have rendered at least two years service in the rural areas:

Provided further that the recruitment to the post of Principal in the West Bengal Homoeopathic Education Service shall be made on promotion from the members of the West Bengal Homoeopathic Education Service in such manner as may be prescribed:

Provided also that any person appointed to the West Bengal Homoeopathic Health Service shall, subject to such terms and conditions as may be prescribed, be eligible to apply for the post of Lecturer:

Provided also that the recruitment to the posts of Reader and Professor shall be filled up by promotion only from the members of the West Bengal Homoeopathic Education Service in such manner as may be prescribed.

(2) Recruitment to all Basic Grade Posts in the West Bengal Homoeopathic Health Service shall be made through the West Bengal Health Recruitment Board in such manner as may be prescribed.

(3) Recruitment to all administrative posts in the West Bengal Homoeopathic Health Service shall be made through the West Bengal Health Recruitment Board in such manner as may be prescribed.

4. (1) In Section 21 of the principal Act,—

(a) for the words "or may make recruitment to any teaching post in the West Bengal Homoeopathic Education Service in such manner and subject to such terms and conditions as contained in the Homoeopathy (Minimum Standards of Education) Regulations, 1983 of the Central Council of Homoeopathy" the words "or may make recruitment to the post of Lecturer in the West Bengal Homoeopathic Education Service by inviting option by the Department of Health & Family Welfare, Government of West Bengal from the members of West Bengal Homoeopathic Health Service having only medical qualifications as per Homoeopathy Central Council (Minimum

Amendment of
section 21.

*The West Bengal State Homoeopathic Health Service
(Amendment) Bill, 2014.*

(Clause 5.)

Standards Requirement of Homoeopathic Colleges and Attached Hospitals) Regulations, 2013 who has rendered at least two years service in rural areas.", shall be substituted;

(b) in the first proviso, for the words "Six years" the words "fifteen years" shall be substituted.

Savings.

5. Anything done or any action taken under the principal Act as amended by this Act before the publication of this Act in the Official Gazette shall be deemed to have been validly done or taken under the principal Act as amended by this Act.

STATEMENT OF OBJECTS AND REASONS.

It has been considered necessary and expedient to amend the West Bengal State Homoeopathic Health Service Act, 2002 (West Ben. Act X of 2002) for the purposes, *inter alia*, of—

- (a) incorporating provision so that certain posts in the West Bengal Homoeopathic Education Service and the West Bengal Homoeopathic Health Service are made through the West Bengal Health Recruitment Board instead of the Public Service Commission, West Bengal;
- (b) Making provisions in the Act so that certain posts in the West Bengal Homoeopathic Education Service are filled up by promotion from amongst the members of the West Bengal Homoeopathic Education Service;
- (c) enhancing the period in the transitory provision under section 21 from 'six years to the fifteen years' for the purposes of the said Act.

2. The Bill has been framed with the above objects in view.

3. There is no financial implication involved in giving effect to the provisions of the Bill.

KOLKATA,

The 28th June, 2014.

MAMATA BANERJEE,

Member-in-Charge.

By order of the Governor,

MALAY MARUT BANERJEE,
*Secy. to the Govt. of West Bengal,
Law Department.*